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O.A.No. 114 of 2010
Renu Naik & Another Applicants
Versus
Union of India & Others Respondents
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Order dated: 16th March, 2010.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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Applicant Nos.1&2 is the widow and son of Late Ghanashyam Naik, who died prematurely on 02.03.2007, while working as Safaiwal under the Respondent No.2. It is the positive case of the applicant ^{that} after the death of Ghanashyam, through representation dated 23.04.2007 employment assistance on compassionate ground was sought in favour of Applicant No.2. Thereafter, in letter dated 11.5.2007 Resopndents sought various documents from Applicant No.1 for consideration of their grievance for employment assistance on compassionate ground. On 14.5.2007 Applicant No.2 submitted documents for consideration of his case. Again Applicant No.2 was asked vide letter dated 01.10.2008 to submit application afresh for consideration of his case. Pursuant to the aforesaid letter, applicant No.2 submitted fresh application on 27.10.2008 followed by reminder dated 07.03.2009. But it is the case of the Applicants that till date nothing has been communicated on their request for providing employment assistance on compassionate ground. It is further case of the Applicants as Ghanashyam was the only earning member in their family, after his death, the applicants are facing financial hardship. They have also been deprived to know the fate of the consideration which is required to be given by the Respondents in the light of the consideration and appointment given to similarly situated persons. In the aforesaid circumstances, by filing the present Original Application, the Applicants sought direction to the Respondents to provide them appointment on compassionate ground.



2. Heard Mr. Sharma, Learned Counsel for the Applicants and Mr. Bigyan Mohapatra, Learned ASC for the Union of India appearing for the Respondents and perused the materials placed on record.

3. I do not see any justification to keep this matter pending by asking the Respondents to file the reply; when it is the positive case of the applicants that no consideration has been given by the Respondents till date in spite of the representations made by them. In the light of the above, this OA disposed of at this admission stage with direction to the Respondents to consider and dispose of the pending representations ^(Annexure 12) of the applicant in a reasoned order and communicate the result thereof to the Applicant within a period of 90 days from the date of receipt of this order. No costs.

4. Send copies of this order to the Respondents along with copies of the OA and free copies of this order be given to Learned Counsel for both sides.


Member (Admn.)